

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 3534/Del/2011

AY: 2006-07

ITO, Ward 12(2)
Room no.337, C.R.bdlg.
I.P.Estate
New Delhi 2
(Appellant)

vs. Goel Exim Pvt. Ltd.
E 270, Shastri Nagar
New Delhi
PAN: AAACG 1799 B
(Respondent)

Appellant by : Sh. T. Vasanthan, Sr.D.R.

Respondent by : None

ORDER

PER J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

This is an appeal filed by the Revenue. Admittedly the tax effect in this appeal by the Revenue is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above this appeal by the Revenue is dismissed in limini.

3. In the result Revenue's appeal is dismissed in limine.

Order pronounced in the Open Court on 19th April, 2016.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 19th April, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR